

CENTRAL ELECTRICITY REGULATORY COMMISSION  
4<sup>th</sup> Floor, ChanderlokBuilding, 36, Janpath, New Delhi- 110001  
Ph: 23753942 Fax-23753923

Ref: Petition No. 86/2011

Date: 2.1.2012

To  
The Deputy General Manager,  
Power Grid Corporation of India Limited,  
Saudamini, Plot No. 2,  
Sector-29, Gurgaon-122001

Subject: Approval for determination of transmission tariff for Transmission System associated with Farakka-III in Eastern Region for tariff block 2009-14 period

Sir,

Please refer to the Records of Proceedings for hearing held on 22.12.2011 in the above petition. In this connection, I request you to furnish the following information on affidavit, by 17.1.2012:

- a) The response of the petitioner to the statement by the learned counsel for BSEB and JSEB that the work was done by the petitioner even though the decision for not taking up the reconfiguration work was known to them. A detailed note in this regard, indicating the decision in ERPC and Standing Committee meetings along with relevant extracts of the minutes, details of communications from NTPC etc. related to reconfiguration work, the works related to reconfiguration of bays completed before the decision and the part of the work used for the 400 kV D/C Farakka –Kahalgaon line as well as the details of the works abandoned, is to be submitted.
- b) Justification for allowing the expenditure of abandoned work.
- c) The details of the abandoned work and date of completion thereof along with cost break - up of the expenditure on the abandoned work, separately, for the foundations, towers, conductors and accessories etc.
- d) What part of abandoned work e.g. towers, conductors, accessories etc. can be utilised by the petitioner elsewhere as well as the parts of expenditure e.g. foundation etc. that cannot be utilised, along with cost details of each part.

Yours faithfully,

(P.K.Sinha)  
Assistant Chief (Legal)